## GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. - 3017 ANSWERED ON 7<sup>th</sup> AUGUST, 2025

#### CENTRAL MOTOR VEHICLE RULES FOR REAR SEAT BELTS

3017. Ms Sayani Ghosh:

### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) Whether the Government has taken cognizance that despite existing provisions under Rule 138(3) of the Central Motor Vehicle Rules (CMVR), rear seat belt usage in vehicles remains dismally low and if so, the details thereof;
- (b) Whether any studies have been commissioned to assess compliance levels with mandatory rear seat belt laws, particularly in urban areas and on highways and if so, the details thereof;
- (c) The steps to make three-point Y-shaped seat belts mandatory for all front-facing seats, including the middle-rear seat;
- (d) whether the Government proposes to integrate seat belt reminder alerts for all rear seats in passenger vehicles as a mandatory safety feature for manufacturers and if so, the details thereof; and
- (e) The steps taken to curb the sale of seat belt alarm stopper clips on various e-commerce platforms?

#### ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) & (b) The provisions contained in Rule 138 (3) of Central Motor Vehicle Rules (CMVR) and Section 194B of Motor Vehicle Act, 1988, relate to wearing of seat belts. As per Road Accident Report published by the Government in the year 2022, 16,715 persons were killed who were not wearing seat belts. Out of 16,715 casualties, drivers were 8,384 (50.2%) and passengers were 8,331 (49.8%).
- (c) As notified in Rule 125 of CMVR, 1989, in a passenger car, 3 Point belt with emergency locking retractor is mandatory for front row outboard seat and 2 Point or 3 Point belt with or without retractors is mandatory for all other seating positions.

Fitment of 3 point seat belt is one of the criteria under Bharat New Car Assessment Programme (BNCAP), i.e. star rating program for safety of Vehicles.

- (d) G.S.R. 1483 (E) dated 7th December, 2017 mandated safety belt reminder requirements for driver and co-drivers in M1 category vehicles, manufactured on and after the 1st day of July, 2019. Further, G.S.R 514(E) dated 14th August 2024, mandated implementation of seat belt reminder for all front facing occupants of M1 category vehicles from 1st April 2025.
- (e) The matter has been referred to the Ministry of Consumer Affairs to take appropriate action under Consumer Protection Act, 2019.

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